



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - II SECTION)

MINUTES OF THE NORMS COMMITTEE- II

MEETING No. NC/2/MEET/Jul/202425/6

DATED: 06/08/2024

Please Note

- I. For information of exporters, Norms Committee - II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 72 to 76, 78 to 80, 85 .Communications in respect of cases/pertaining to NC- II may be sent to email address: nc2.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/2/MEET/Jul/202425/6 dated 06/08/2024 of Norms Committee - II for the year 2024-25 was held on 06/08/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	SHRI R.K. JAISWAL, D.O.	MHI
2	SHRI SHAISH KUMAR, CONSULTANT (TEC-1)	TECHNICAL CONSULTANT, DGFT

3	SHRI S.K. BHATNAGAR, CONSULTANT(SKB)	TECHNICAL CONSULTANT, DGFT
4	SHRI V. C. AGARWAL, CONSULTANT(TEC-3)	TECHNICAL CONSULTANT, DGFT
IN ATTENDANCE:		
1	SHRI SANJAY KUMAR, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	MALHOTRA CABLES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005445AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE..	

Case No.	2 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006631AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	INOX INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008096AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	FITWEL GASKET COMPANY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	018305000619AM15
RA File Number	318304000129 AM15
Licence No and Date	3110064779/25/08/2014
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	5 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00006616AM23
RA File Number	342404000315 AM18
Licence No and Date	3410043899/19/02/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/96/2019-TSW dated 15.07.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	6 / NC/2/MEET/Jul/202425/6
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Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000008AM24
RA File Number	039504000599 AM19
Licence No and Date	0310823945/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	7 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000684AM24
RA File Number	039504000593 AM19
Licence No and Date	0310823944/24/09/2018
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	8 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	MANAKSIA ALUMINIUM COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00001218AM23
RA File Number	022404000132 AM19
Licence No and Date	0210208909/09/01/2019
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer the case to consultant (SKB) for comments.	

The case stands deferred.

Case No.	9 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	POWERCORE INDUSTRIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00003718AM24
RA File Number	072404000286 AM19
Licence No and Date	0710114653/13/03/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to defer the case for further examination by MHI. The case stands deferred.	

Case No.	10 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	018105000423AM20
RA File Number	052404000692 AM20
Licence No and Date	0510413469/29/01/2020
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	11 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	R R KABEL LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000086AM24
RA File Number	NA
Licence No and Date	0310836906/26/06/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 21.03.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	12 / NC/2/MEET/Jul/202425/6										
Case Status	Case Approved										
Party Name	JLC ELECTROMET PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024										
HQ File Number	HQRNORM REVIW00001151AM25										
RA File Number	13AA04004802 AM21										
Licence No and Date	1311000067/30/12/2020										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 05.08.2024, as under:											
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>NICKEL IRON ALLOY WIRE IN CUT LENGTH, CONTAINING NOTIONALLY 51,300 KG. NICKEL CONTENTS, 41,800 KG. FERROUS CONTENTS AND BALANCE OTHER</td><td>95000.00 KGS</td><td>LOW CARBON STEEL WIRE ROD (CARBON: 0.001%, MANGANESE: 0.076%, SULPHUR: 0.006% & PHOSPHOROUS:</td><td>1.02 Kg/Kg of ferrous content in the export product (Nickel-iron alloy wire in cut length)</td></tr></table>		SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	NICKEL IRON ALLOY WIRE IN CUT LENGTH, CONTAINING NOTIONALLY 51,300 KG. NICKEL CONTENTS, 41,800 KG. FERROUS CONTENTS AND BALANCE OTHER	95000.00 KGS	LOW CARBON STEEL WIRE ROD (CARBON: 0.001%, MANGANESE: 0.076%, SULPHUR: 0.006% & PHOSPHOROUS:	1.02 Kg/Kg of ferrous content in the export product (Nickel-iron alloy wire in cut length)
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED							
1	NICKEL IRON ALLOY WIRE IN CUT LENGTH, CONTAINING NOTIONALLY 51,300 KG. NICKEL CONTENTS, 41,800 KG. FERROUS CONTENTS AND BALANCE OTHER	95000.00 KGS	LOW CARBON STEEL WIRE ROD (CARBON: 0.001%, MANGANESE: 0.076%, SULPHUR: 0.006% & PHOSPHOROUS:	1.02 Kg/Kg of ferrous content in the export product (Nickel-iron alloy wire in cut length)							

	METALS AND ADDITIVES.		0.012%)	
RA concerned may take suitable consequential action accordingly.				

Case No.	13 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00007229AM23
RA File Number	03AA04012072 AM21
Licence No and Date	0311000623/04/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/144/2022-TSW dated 29.04.2024, as under: I. As firm had already imported the item at, import item No.2 and it is not possible to amend description of import item as ratified in NC meeting dated 07.02.2023, import item at SNo. 2, viz Relevant Polymers of ethylene" as contained in export product may be allowed as 1.05 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	14 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00001962AM24
RA File Number	07AA04007652 AM21
Licence No and	0711000394/29/01/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that the case has already been approved in the meeting NC/2/MEET/May/202425/4 dated 08.07.2024. The case stands Approved.	

Case No.	15 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00089841AM21
RA File Number	05AA04032789 AM21
Licence No and Date	0511001370/23/02/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	16 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00001044AM25
RA File Number	05AA04022825 AM22
Licence No and Date	0511002996/07/06/2021
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	17 / NC/2/MEET/Jul/202425/6
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Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000883AM25
RA File Number	07AA04006568 AM22
Licence No and Date	0711001301/12/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to transfer the case to MHI for comments.	
The case stands deferred.	

Case No.	18 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00116935AM22
RA File Number	05AA04028956 AM22
Licence No and Date	0511003193/17/06/2021
Norms Committee Decision:	
Committee report Awaited.	

Case No.	19 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00143180AM22
RA File Number	05AA04056771 AM22
Licence No and Date	0511003750/20/07/2021
Norms Committee Decision:	

Committee report Awaited.

Case No.	20 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000238AM25
RA File Number	04AA04008307 AM22
Licence No and Date	0411001161/20/07/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	21 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	AKSHAY ALUMINIUM ALLOYS LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00146211AM22
RA File Number	05AA04057255 AM22
Licence No and Date	0511003805/24/07/2021
Norms Committee Decision:	
Committee report Awaited.	

Case No.	22 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00153349AM22
RA File Number	05AA04067325 AM22

Licence No and Date	0511003977/03/08/2021
Norms Committee Decision:	
Committee report Awaited.	

Case No.	23 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00154858AM22
RA File Number	05AA04064722 AM22
Licence No and Date	0511004021/05/08/2021
Norms Committee Decision:	
Committee report Awaited.	

Case No.	24 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	MEH INDIA OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00001079AM25
RA File Number	05AA04068040 AM22
Licence No and Date	0511004068/09/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	25 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024

and Date	
HQ File Number	HQRNORM APPLY 00159676AM22
RA File Number	05AA04069327 AM22
Licence No and Date	0511004097/11/08/2021
Norms Committee Decision:	
Committee report Awaited.	

Case No.	26 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SINGHAL METALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00165307AM22
RA File Number	05AA04070749 AM22
Licence No and Date	0511004169/18/08/2021
Norms Committee Decision:	
Committee report Awaited.	

Case No.	27 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00169783AM22
RA File Number	34AA04006658 AM22
Licence No and Date	3411001001/24/08/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

II. Weight of each Export Product.

III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	28 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00008535AM24
RA File Number	07AA04026459 AM22
Licence No and Date	0711001900/14/09/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case has already been approved in the meeting NC/2/MEET/May/202425/4 dated 08.07.2024 .	
The case stands Approved .	

Case No.	29 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001282AM25
RA File Number	NA

Licence No and Date	5211001347/22/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	30 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00001280AM25
RA File Number	52AA04015652 AM22
Licence No and Date	5211001348/22/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	31 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SAMYAK METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00194678AM22
RA File Number	05AA04085144 AM22
Licence No and Date	0511004931/27/09/2021
Norms Committee Decision:	
Committee report Awaited.	

Case No.	32 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024

and Date	
HQ File Number	HQRNORM APPLY 00215843AM22
RA File Number	13AA04018285 AM22
Licence No and Date	1311000671/18/10/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	33 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00281742AM22
RA File Number	13AX04000007 AM22
Licence No and Date	1311000812/10/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	34 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	NAVGRAH FASTNERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001283AM25
RA File Number	NA
Licence No and Date	5211001783/28/12/2021
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	35 / NC/2/MEET/Jul/202425/6
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Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00009095AM24
RA File Number	04AX04000102 AM22
Licence No and Date	0411002387/12/01/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	36 / NC/2/MEET/Jul/202425/6		
Case Status	Case Approved		
Party Name	COSMOS ENGITECH PRIVATE LIMITED		
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024		
HQ File Number	HQRNORM REVIW00006625AM23		
RA File Number	34AX04000307 AM22		
Licence No and Date	3411001917/07/03/2022		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O.No. P-47011/96/2019-TSW dated 15.07.2024, as under:			
I. Description, quantities and net weight of export items may be specified as under:			
SI.No.	Articles of aluminium made from Aluminium Plate	Quantity	Net Weight
		(In Nos.)	(Kgs.)
1	Flanschscheibe TS2 (Part No. 936822)	774	13497
	Flanschscheibe TS2 (Part No. 930688)	576	10149
	Total		23646

II. Import item at **SI.No.1** (Aluminium Alloy Plate) shall be of relevant grade and thickness as contained/utilized in export item and its quantity may be allowed as **31253 Kgs as 1.32 Kgs/Kg** content in the export item after taking **33% recovery** from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	37 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	MITTAL APPLIANCES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000600AM24
RA File Number	56AX04000080 AM22
Licence No and Date	5611000825/08/03/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit the manufacturing process of refined copper ingots, shredded, and granules of copper. II. As per Appendix 4E, the wastage @3% for manufacturing of Refined copper ingots, shredded copper, and copper granules. Submit justification for how 3% wastage is calculated for each export product. The case stands deferred.	

Case No.	38 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	COSMOS ENGITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00006627AM23
RA File Number	34AX04000066 AM23

Licence No and Date	3411002155/22/04/2022		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O.No. P-47011/96/2019-TSW dated 15.07.2024, as under:			
I. Description, quantities and net weight of export items may be specified as under:			
SI.No.	Articles of aluminium made from Aluminium Plate	Quantity	Net Weight
		(In Nos.)	(Kgs.)
1	Flanschscheibe TS2 (Part No. 936822)	1098	19281
	Flanschscheibe TS2 (Part No. 930688)	828	14499
	Total		33780
II. Import item at SI.No.1 (Aluminium Alloy Plate) shall be of relevant grade and thickness as contained/utilized in export item and its quantity may be allowed as 44647 Kgs as 1.32 Kgs/Kg content in the export item after taking 33% recovery from the scrap.			
RA concerned may take suitable consequential action accordingly.			

Case No.	39 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SHRI SABHARI SMELTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000245AM25
RA File Number	04AX04000112 AM23
Licence No and Date	0411003285/13/05/2022

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	40 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	R R KABEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001177AM23
RA File Number	03AX04000935 AM23
Licence No and Date	0311015232/03/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O.No. P-47014/144/2022-TSW dated 23.04.2022, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	41 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001682AM23
RA File Number	34AX04000282 AM23
Licence No and Date	3411002435/27/06/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O.No. P-47014/9/2023-TSW dated 29.05.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	42 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	LASER POWER & INFRA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00001060AM25
RA File Number	02AX04000189 AM23
Licence No and Date	0211002664/05/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	43 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SELP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000280AM24
RA File Number	03AX04002271 AM23
Licence No and Date	0311016512/26/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	44 / NC/2/MEET/Jul/202425/6
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Case Status	Case Approved
Party Name	PARAS ENGINEERING WORKS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00002326AM23
RA File Number	02AX04000238 AM23
Licence No and Date	0211002772/28/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O.No. P-47011/20/2024-TSW dated 18.06.2024, as under: I. Export item to contain '25490 Kgs.' of import item i.e. Hot Rolled Seamless Tubes & Pipes. II. Import item at SI.No. 1 shall be of relevant grade and Diameter as contained in the export item and its quantity may be allowed as 1.02 Kgs/Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	45 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00002370AM23
RA File Number	13AX04000118 AM23
Licence No and Date	1311001354/29/07/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	46 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	JAIN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024

HQ File Number	HQRNORM REVIW00009102AM24
RA File Number	04AX04000345 AM23
Licence No and Date	0411003842/22/08/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. The supplier in its COA indicated copper scrap as birch. However, as per the application summary, the imported copper scrap is druid. Submit revised COA from the supplier. The case stands deferred.	

Case No.	47 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00002915AM23
RA File Number	08AX04000913 AM23
Licence No and Date	0811005883/02/09/2022
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	48 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00001432AM25
RA File Number	04AX04000534 AM23
Licence No and Date	0411003959/19/09/2022
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	49 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00001260AM25
RA File Number	07AX04000908 AM23
Licence No and Date	0711005330/27/09/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 05.08.2024, as under:

SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY
1	CONTAINER MADE OF TIN-FREE STEEL (NET CONTENT OF TIN FREE STEEL - 190909 KGS AND LACQUER - 7517 KGS)	198426.00 KGS	TIN-FREE STEEL 0.17MM X 923 MM COIL	1.184 KG/KG OF THE NET CONTENT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	GMT PIPES & TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00008107AM24
RA File Number	08AX04001122 AM23

Licence No and Date	0811006237/12/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	51 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00003676AM23
RA File Number	08AX04001140 AM23
Licence No and Date	0811006244/13/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	52 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	PARAS LAMINATES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00003682AM23
RA File Number	05AX04001918 AM23
Licence No and Date	0511015290/13/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call the firm for Personal Hearing .	
The case stands deferred.	

Case No.	53 / NC/2/MEET/Jul/202425/6
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Case Status	Case Deferred
Party Name	WELSPUN CORP LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00003793AM23
RA File Number	34AX04000684 AM23
Licence No and Date	3411002924/17/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	54 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	METROLAB ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00003875AM23
RA File Number	31AX04000201 AM23
Licence No and Date	3111001767/21/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	55 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00008435AM24
RA File Number	03AX04003794 AM23
Licence No and Date	0311018937/31/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	56 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000243AM25
RA File Number	02AX04000539 AM23
Licence No and Date	0211003543/21/12/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF & CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead ingots/lead alloy ingots. The case stands deferred.	

Case No.	57 / NC/2/MEET/Jul/202425/6			
Case Status	Case Approved			
Party Name	VON ROLL (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024			
HQ File Number	HQRNORM REVIW00000723AM25			
RA File Number	07AX04001494 AM23			
Licence No and Date	0711006149/09/01/2023			
Norms Committee Decision:				
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:				

			of Export		Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL)/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT	

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	NAMO ALLOYS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005940AM23
RA File Number	05AX04003145 AM23
Licence No and Date	0511017044/27/01/2023
Norms Committee Decision:	
Committee Report Awaited.	

Case No.	59 / NC/2/MEET/Jul/202425/6
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Case Status	Case Deferred
Party Name	DISHA AUTO COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006323AM23
RA File Number	03AX04005528 AM23
Licence No and Date	0311021443/15/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	60 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	ARMOR PLAST PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006336AM23
RA File Number	07AX04001720 AM23
Licence No and Date	0711006445/15/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	61 / NC/2/MEET/Jul/202425/6			
Case Status	Case Approved			
Party Name	MASSILLY INDIA PACKAGING PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024			
HQ File Number	HQRNORM APPLY 00006440AM23			
RA File Number	07AX04001741 AM23			
Licence No and Date	0711006486/20/02/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 05.08.2024, as under:				
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY

1	CONTAINERS MADE OF TIN- FREE STEEL (TFS) WITH NET CONTENT OF TFS 11111KGS, & LACQUER 384KGS) CONTENT TFS CONTAINERS MADE OF TIN FREE STEEL (TFS)	11495.0 KGS	TIN-FREE STEEL 0.17MM X 852MM COIL	1.184 KG/KG OF THE NET CONTENT OF TIN-FREE STEEL OF 0.17 MM THICKNESS IN THE EXPORT PRODUCT.
RA concerned may take suitable consequential action accordingly.				

Case No.	62 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	JAY BHAWANI METAL INDUSTRIES
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006609AM23
RA File Number	03AX04005521 AM23
Licence No and Date	0311021736/27/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	63 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	SHARBIN INTERNATIONAL
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007153AM23
RA File Number	08AX04002142 AM23
Licence No and Date	0811007664/23/03/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 05.08.2024, as under:

EXPORT ITEM:

1. Hairdressing Foil 14 Micron

QTY: **6440.00 KGS**

2. Hairdressing Foil 15 Micron

QTY: **7785.00 KGS**

3. Hairdressing Foil 12 Micron

QTY: **3664.00 KGS**

IMPORT ITEM:

1. ALUMINIUM FOIL: 0.014MMX120MM
2. ALUMINIUM FOIL: 0.015MMX150MM
3. ALUMINIUM FOIL: 0.012MMX200MM

Recommendation: Wastage @ 0.5% of the net weight of aluminium foil of 14, 15, 12 microns of the export products.

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	POLYNOVA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000099AM24
RA File Number	03AX04006377 AM23
Licence No and Date	0311022719/11/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	65 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000379AM24
RA File Number	05AX04000182 AM24
Licence No and Date	0511018485/24/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	66 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000708AM24
RA File Number	07AX04000125 AM24
Licence No and Date	0711007494/09/05/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:	

		STATOR COIL		I. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	67 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000795AM24
RA File Number	05AX04000334 AM24
Licence No and Date	0511018797/12/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	68 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	NORDEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001602AM24
RA File Number	07AX04000353 AM24
Licence No and Date	0711008255/14/06/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 04.08.2024, as under:

ITEM OF EXPORT

BLADE N 77.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))
TOTAL 69 NOS) TOTAL EXPORT ITEM WEIGHT OF 16,72,056 KG +/-1%

ITEM OF IMPORT

1. IMPORT ITEMS AT S. NO. 15-20,30-35 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4
2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	69 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001725AM24
RA File Number	03AX04001225 AM24
Licence No and Date	0311024639/16/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	70 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00002729AM24
RA File Number	08AX04000476 AM24
Licence No and Date	0811008544/27/06/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to refer the case to the special committee for further examination.

The case stands deferred.

Case No.	71 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	JSW STEEL LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00007448AM24
RA File Number	03AX04001398 AM24
Licence No and Date	0311024966/28/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	72 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004395AM24
RA File Number	03AX04000325 AM24
Licence No and Date	0311025343/12/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004397AM24
RA File Number	34AX04000247 AM24
Licence No and Date	3411003881/13/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004471AM24
RA File Number	34AX04000283 AM24
Licence No and Date	3411003909/17/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	75 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000666AM25
RA File Number	08AX04000699 AM24
Licence No and Date	0811008845/21/07/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for further examination.	
The case stands deferred.	

Case No.	76 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000885AM25
RA File Number	07AX04000614 AM24
Licence No and Date	0711008799/24/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	77 / NC/2/MEET/Jul/202425/6													
Case Status	Case Approved													
Party Name	BHAGYANAGAR COPPER PRIVATE LIMITED													
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024													
HQ File Number	HQRNORM APPLY 00004660AM24													
RA File Number	09AX04000091 AM24													
Licence No and Date	0911005492/27/07/2023													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 05.08.2024, as under:														
<table><tr><th>SL No</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE ALLOWED</th></tr><tr><td>1</td><td>Copper Scrap Clove (Copper Scrap as per ISRI Code Clove Cu min 99%)</td><td>25.00 MTS</td><td>Copper Scrap as per ISRI Code Druid - 30%</td><td>0.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.</td></tr></table>					SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED	1	Copper Scrap Clove (Copper Scrap as per ISRI Code Clove Cu min 99%)	25.00 MTS	Copper Scrap as per ISRI Code Druid - 30%	0.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.
SL No	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE ALLOWED										
1	Copper Scrap Clove (Copper Scrap as per ISRI Code Clove Cu min 99%)	25.00 MTS	Copper Scrap as per ISRI Code Druid - 30%	0.5% ON THE NET CONTENT OF COPPER IN THE EXPORT PRODUCT.										

RA concerned may take suitable consequential action accordingly.

Case No.	78 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	PROSAIC STEEL AND ALLOYS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004668AM24
RA File Number	03AX04001872 AM24
Licence No and Date	0311025813/27/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	MARUTI INTERIOR PRODUCTS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004696AM24
RA File Number	24AX04000063 AM24
Licence No and Date	2411002583/28/07/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	80 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	VIKRANTA IMPEX
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004767AM24

RA File Number	52AX04000127 AM24
Licence No and Date	5211005325/01/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	PROFFER INFORMATION SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004899AM24
RA File Number	05AX04001277 AM24
Licence No and Date	0511020274/07/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	82 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	UNI WORTH ENTERPRISES LLP
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004968AM24
RA File Number	08AX04000892 AM24
Licence No and Date	0811009067/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	REY PACKAGING

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004980AM24
RA File Number	52AX04000134 AM24
Licence No and Date	5211005411/10/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	84 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	AAMOR WIRES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004990AM24
RA File Number	05AX04001172 AM24
Licence No and Date	0511020348/10/08/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 06.12.2023 and a reminder has been sent on 30.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice. The case stands deferred.	

Case No.	85 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00004991AM24
RA File Number	05AX04001170 AM24
Licence No and Date	0511020349/10/08/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

I. Condition of import items i.e. cold drawn or hot drawn.

II. Process of manufacture.

Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The case stands deferred.

Case No.	86 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005004AM24
RA File Number	34AX04000742 AM23
Licence No and Date	3411004015/11/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	87 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005005AM24
RA File Number	34AX04000892 AM23
Licence No and Date	3411004016/11/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	88 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	TRANSFIX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005086AM24
RA File Number	31AX04000139 AM24
Licence No and Date	3111002575/16/08/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (MHI) dated 06.06.2024, as under:

- I. Quantity of import item at S No. 1 may be allowed as **17964.24 Mtrs. As 1.02 Mtrs./Mtr.** content in the export item at S No. 1.
- II. Quantity of import item at SI. No. 2 may be allowed as **114605.57 Mtrs. As 1.02 Mtrs./Mtr.** content in the export item at SI. No. 2.
- III. Quantity of import item at SI. No. 3 may be allowed as **257588.35 Mtrs. As 1.02 Mtrs./Mtr.** content in the export item at SI. No. 3.
- IV. Quantity of import item at SI. No. 4 may be allowed as **31782.75 Mtrs. As 1.02 Mtrs./Mtr.** content in the export item at SI. No. 4.
- V. Quantity of import item at SI. No. 5 may be allowed as **253100.58 Mtrs. As 1.02 Mtrs./Mtr.** content in the export item at SI. No. 5.
- VI. Quantity of import item at SI. No. 6 may be allowed as **454608.35 Mtrs. As 1.02 Mtrs./Mtr.** content in the export item at SI. No. 6.
- VII. Quantity of import item at SI. No. 7 may be allowed as **36617.02 Mtrs. As 1.02 Mtrs./Mtr.** content in the export item at SI. No. 7.
- VIII. Quantity of import item at SI. No. 8 may be allowed as **172079.71 Mtrs. As 1.02 Mtrs./Mtr.** content in the export item at SI. No. 8.
- IX. Quantity of import item at SI. No. 9 may be allowed as **368995.31 Mtrs. As 1.02 Mtrs./Mtr.** content in the export item at SI. No. 9.

RA concerned may take suitable consequential action accordingly.

Case No.	89 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	RATNAMANI METALS AND TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005093AM24
RA File Number	08AX04000928 AM24
Licence No and Date	0811009116/17/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to refer the case to the special committee for further examination. The case stands deferred.	

Case No.	90 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	FINE LEAD TECHNOLOGY
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005168AM24
RA File Number	04AX04000362 AM24
Licence No and Date	0411005883/22/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a certificate of analysis (COA) issued by a customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Submit environment clearance certificate issued by MOEF & CC/CPCB/SPCB on the processing remelted lead ingots for manufacturing of refined lead ingots. The case stands deferred.	

Case No.	91 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	KRISHNA OVERSEAS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005284AM24
RA File Number	33AX04000052 AM24
Licence No and Date	3311001457/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	92 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005287AM24
RA File Number	07AX04000809 AM24
Licence No and Date	0711009066/29/08/2023
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:	

		STATOR COIL		II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT
RA concerned may take suitable consequential action accordingly.					

Case No.	93 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	AADISHAKTI GREEN RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005290AM24
RA File Number	05AX04000924 AM24
Licence No and Date	0511020677/29/08/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	94 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	BRIGHT METALS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005352AM24
RA File Number	13AX04000170 AM24
Licence No and Date	1311002180/31/08/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	95 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	VISHAKHA METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005379AM24
RA File Number	08AX04001046 AM24
Licence No and Date	0811009249/01/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	96 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005652AM24
RA File Number	07AX04000905 AM24
Licence No and Date	0711009200/13/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 04.08.2024, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))(TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,60,028 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 2-22,26-41,53-74,80,84,91-102,107,108 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR	

RA concerned may take suitable consequential action accordingly.

Case No.	97 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005720AM24
RA File Number	03AX04002629 AM24
Licence No and Date	0311027172/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SURAJ LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM REVIW00000667AM25
RA File Number	08AX04001142 AM24
Licence No and Date	0811009382/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	99 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	UNO MINDA D-TEN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005743AM24

RA File Number	05AX04001691 AM24
Licence No and Date	0511021024/18/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	100 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	LIGERO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005749AM24
RA File Number	52AX04000166 AM24
Licence No and Date	5211005748/19/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	101 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005869AM24
RA File Number	07AX04000951 AM24
Licence No and Date	0711009300/26/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 04.08.2024, as under:	
ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))((TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,59,979 KG +/-1% ITEM OF IMPORT	

1. IMPORT ITEMS AT S. NO. 2-22,26-41,53-74,80,84,91-102,107,108 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4
2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	102 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005892AM24
RA File Number	07AX04000994 AM24
Licence No and Date	0711009305/27/09/2023

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL/ STATOR COIL/ STATOR COIL STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD I. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT

				THICKNESS	
RA concerned may take suitable consequential action accordingly.					

Case No.	103 / NC/2/MEET/Jul/202425/6			
Case Status	Case Approved			
Party Name	VON ROLL (INDIA) PRIVATE LIMITED			
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024			
HQ File Number	HQRNORM APPLY 00005906AM24			
RA File Number	07AX04000995 AM24			
Licence No and Date	0711009312/27/09/2023			
Norms Committee Decision:				
The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on 16th May 2024 . Following are the recommendations for ratification of licenses:				

RA concerned may take suitable consequential action accordingly.

Case No.	104 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	JUPITER LAMINATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00005916AM24
RA File Number	05AX04001875 AM24
Licence No and Date	0511021158/27/09/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/76/2024-TSW dated 18.06.2024, as under:	
I. Import item at SNo.1 i.e. Aluminum Foil shall be of relevant thickness as contained in export item at SNo.1 and its quantity may be allowed as applied for i.e. 61412 Kgs. on net to net basis. II. Import item at SI.No.2 i.e. Aluminum Foil shall be of relevant thickness as contained in export item at SI.No.2 and its quantity may be allowed as applied for i.e. 74925 Kgs. on net to net basis.	
RA concerned may take suitable consequential action accordingly.	

Case No.	105 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006012AM24
RA File Number	05AX04001686 AM24
Licence No and Date	0511021299/03/10/2023
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	106 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006041AM24
RA File Number	03AX04002978 AM24
Licence No and Date	0311027631/05/10/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Application on 4E is required. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	107 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006147AM24

RA File Number	05AX04001999 AM24
Licence No and Date	0511021446/10/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	108 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006297AM24
RA File Number	04AX04000601 AM24
Licence No and Date	0411006168/17/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 04.08.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE – 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD NOT BE LESS THAN 16,671 KG (+/2%) 1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4 4, 7, 10 to 13, 17, 20, 22,28,33,35,50,51,53 TO 73, 76 TO 95, 98 TO 104,113,114 2. IMPORT OF FOLLOWING ITEMS ARE CONSUMABLES MAY BE ALLOWED AS APPLIED FOR WITH CUMALATIVE VALUE UP TO 3 % OF FOB VALUE 3, 6, 8, 9, 16, 18, 19, 21, 23, 24, 34, 37, 40, 75, 96, 97, 115 TO 120 3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	109 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	SHREEYAM POWER AND STEEL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006359AM24
RA File Number	37AX04000029 AM24
Licence No and Date	3711000215/19/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	110 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006421AM24
RA File Number	08AX04001403 AM24
Licence No and Date	0811009738/24/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	111 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	CABLEX CONNECTIVITY SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006636AM24
RA File Number	31AX04000207 AM24
Licence No and Date	3111002769/06/11/2023

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	112 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006648AM24
RA File Number	04AX04000597 AM24
Licence No and Date	0411006271/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	113 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006664AM24
RA File Number	05AX04002359 AM24
Licence No and Date	0511021900/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	114 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024

HQ File Number	HQRNORM APPLY 00006845AM24
RA File Number	07AX04001276 AM24
Licence No and Date	0711009712/15/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 04.08.2024, as under: ITEM OF EXPORT BLADE N 81.5 (PART FOR WIND OPERATED ELECTRICITY GENERATOR (WOEGS))(TOTAL 42 NOS) TOTAL EXPORT ITEM WEIGHT OF 10,70,951 KG +/-1% ITEM OF IMPORT 1. IMPORT ITEMS AT S. NO. 2-22,26-41,53-73,79,83,90-101,106,107 ARE COMPONENTS AND MAY BE ALLOWED AS PER GN 4 2. REST OF ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	115 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006903AM24
RA File Number	04AX04000725 AM24
Licence No and Date	0411006424/18/11/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 04.08.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE – 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD NOT BE LESS THAN 16,778 KG (+/2%)	

1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4

4, 7, 10 to 13, 17, 20, 22,28,33,35,50,51,53 TO 73, 76 TO 95, 98 TO 104,113,114,121

2. IMPORT OF FOLLOWING ITEMS ARE CONSUMABLES MAY BE ALLOWED AS APPLIED FOR WITH CUMALATIVE VALUE UP TO 3 % OF FOB VALUE

3, 6, 8, 9, 16, 18, 19, 21, 23, 24, 34, 37, 40, 75, 96, 97, 115 TO 120

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	116 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00006932AM24
RA File Number	05AX04002465 AM24
Licence No and Date	0511022138/21/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	117 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007310AM24
RA File Number	NA
Licence No and	0711009829/01/12/2023

Date	
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	118 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007176AM24
RA File Number	03AX04003885 AM24
Licence No and Date	0311029087/04/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	119 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007374AM24
RA File Number	05AX04002758 AM24
Licence No and Date	0511022632/13/12/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of Analysis (CoA) of Customs Authorized Laboratory or from the supplier-authorized lab on the total net content of Lead in the Lead scrap (RAINS). II. Copy of the Environment clearance certificate, issued by MoEF & CC/CPCB/SPCB on the import of Lead scraps (RAINS) for processing into Pure Lead Ingots.	

III. Percentage-wise other scrap while importing lead scraps (Rains) and the value thereof.

The case stands deferred.

Case No.	120 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007466AM24
RA File Number	03AX04004209 AM24
Licence No and Date	0311029474/19/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	121 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007836AM24
RA File Number	02AX04000594 AM24
Licence No and Date	0211005704/09/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
I. Submit chemical test report of the export product. II. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country.	

- III. Percentage of recovery of material other than lead scrap and value thereof in terms of INR.
- IV. Environment clearance certificate issued by MOEF & CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead calcium alloy from battery scrap rains.
- V. Where is the application of the export product? What are the reasons of importing lead battery scrap (rains)? Submit certificate of analysis of lead scrap.

The case stands deferred.

Case No.	122 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	AKSHIT ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007942AM24
RA File Number	05AX04003159 AM24
Licence No and Date	0511023231/12/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	123 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	MOTILAL DISHED-ENDS WORKS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007968AM24
RA File Number	03AX04004692 AM24
Licence No and Date	0311030178/15/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to defer the case for further examination by TA (SKB).	
The case stands deferred.	

Case No.	124 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	EOT COUPLINGS AND CONNECTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007976AM24
RA File Number	05AX04003283 AM24
Licence No and Date	0511023275/16/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/69/2023-TSW dated 05.08.2024, as under: I. Import items at SI No.1 & 2 shall be of relevant grade and size as contained / utilized in the export item. II. Quantity of import item at SI. No. 1 may be allowed as 56.176 MT as 1.60 Kgs/Kg content in the export item at SI.No. 1. III. Quantity of import item at SI. No. 2 may be allowed as 151.889 MT as 1.60 Kgs/Kg content in the export item at SI.No.2. RA concerned may take suitable consequential action accordingly.	

Case No.	125 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00007986AM24
RA File Number	03AX04004708 AM24
Licence No and Date	0311030219/16/01/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	126 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008031AM24
RA File Number	02AX04000607 AM24
Licence No and Date	0211005776/17/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 05.08.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	127 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008116AM24
RA File Number	04AX04000943 AM24
Licence No and Date	0411006758/23/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-1) dated 04.08.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE – 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD NOT BE LESS THAN 16,888 KG (+/-2%) 1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED	

NETT TO NETT AS PER G.N.4

95,59,60,111,54,97-102,74,66,92,68,35,21-23,79,25,16,47-49,31,87,63,40-45,38,69-72,90,104-108,110,113-117,88,93,2,28,37,57,80-83,89,119-130

2. IMPORT OF FOLLOWING ITEMS ARE CONSUMABLES MAY BE ALLOWED AS APPLIED FOR WITH CUMALATIVE VALUE UP TO 3 % OF FOB VALUE

17,19,24,26,34,46,51,52,53,55,56,64,67,73,85,86,94,96,103,109,112,118

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	128 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008119AM24
RA File Number	03AX04004811 AM24
Licence No and Date	0311030372/23/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	129 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	STAR EXPORTS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008120AM24
RA File Number	03AX04004812 AM24
Licence No and	0311030373/23/01/2024

Date	
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	130 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	JAIN GREEN TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008135AM24
RA File Number	04AX04000908 AM24
Licence No and Date	0411006764/24/01/2024
Norms Committee Decision:	
committee Report awaited.	

Case No.	131 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	TUBE INVESTMENTS OF INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008250AM24
RA File Number	04AX04000969 AM24
Licence No and Date	0411006804/31/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/83/2019-TSW dated 27.05.2024, as under: I. Import items at SI No.1 & 2 shall be of relevant grade as contained / utilized in the export item. II. Quantity of import items at SI.No.1 & 2 put together may be allowed as 1045.27 MT as 1.155 Kgs/Kg content in the export item.	

RA concerned may take suitable consequential action accordingly.

Case No.	132 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008709AM24
RA File Number	13AX04000334 AM24
Licence No and Date	1311002581/22/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	133 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	ENERCON WINDENERGY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008787AM24
RA File Number	07AX04001886 AM24
Licence No and Date	0711010655/28/02/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 04.08.2024, as under:	
ITEM OF EXPORT: ROTAR BLADE FOR WOEG – 30 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE 20,428 KG +/- 2 % 1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED	

NETT TO NETT AS PER G.N.4

2, 4 to 7, 19 to 21, 24,26,27,29, 32, 33 to 37, 40 to 47,49,56,57,60 to 62 to 64,79,81 to 88,90 to 93

2. IMPORT OF ITEM AT SI.No. 1,3,8,9,16,22,31,46,55,78 ARE CONSUMABLES QTY MAY BE ALLOWED AS APPLIED FOR WITH VALUE UP TO 2% OF FOB VALUE

3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR

RA concerned may take suitable consequential action accordingly.

Case No.	134 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008879AM24
RA File Number	03AX04005506 AM24
Licence No and Date	0311031650/04/03/2024

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 05.07.2024, as under:

Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	135 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	EURO PANEL PRODUCTS LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00008960AM24
RA File Number	03AX04005333 AM24
Licence No and Date	0311031891/07/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/59/2023-TSW dated 18.06.2024, as under: I. Import item (Color coated Aluminium Coil) shall be of relevant thickness as contained in the export item. II. Export item to contain "150000 Kgs. of Color coated Aluminium Coil" and its quantity may be allowed as applied for i.e. 154500 Kgs. as 1.03 Kgs//Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	136 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00009051AM24
RA File Number	02AX04000735 AM24
Licence No and Date	0211006135/12/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead calcium alloy from battery scrap rains.	

The case stands deferred.

Case No.	137 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	CHLORIDE METALS LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00009052AM24
RA File Number	02AX04000738 AM24
Licence No and Date	0211006136/12/03/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Certificate of analysis (COA) issued by customs authority or customs authorized laboratory or from the authorized laboratory from the supplier country. II. Percentage of recovery of material other than lead scrap and value thereof in terms of INR. III. Environment clearance certificate issued by MOEF&CC/CPCB/SPCB on the processing lead scrap for manufacturing of lead calcium alloy from battery scrap rains. The case stands deferred.	

Case No.	138 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	LEADSTONE ENERGY LTD.
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00009240AM24
RA File Number	02AX04000744 AM24
Licence No and Date	0211006214/21/03/2024
Norms Committee Decision: Case deferred for the comments of TE	

Case No.	139 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	OSWAL CABLES PVT LTD
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000036AM25
RA File Number	13AX04000381 AM24
Licence No and Date	1311002925/02/04/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	140 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000045AM25
RA File Number	03AX04006135 AM24
Licence No and Date	0311032761/02/04/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 05.07.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	141 / NC/2/MEET/Jul/202425/6
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Case Status	Case Approved
Party Name	TPI COMPOSITES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000098AM25
RA File Number	04AX04001182 AM24
Licence No and Date	0411007220/04/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 04.08.2024, as under: ITEM OF EXPORT: ROTAR BLADE FOR WIND TURBINE – 50 NOS IN THE DESCRIPTION OF EXPORT FOLLOWING SHOULD BE ADDED WEIGHT PER BLADE SHOULD NOT BE LESS THAN 16,887 KG (+/2%) 1. IMPORT AT FOLLOWING S.NOS ARE COMPONENTS AND MAY BE ALLOWED NETT TO NETT AS PER G.N.4 2,16,21-23,25,28,31,35,37,38,40-45,47-49,53,57,59,60,63,66,68-72,74,79-83,87,88,90,92,93,95-117,119-121 2.IMPORT OF FOLLOWING ITEMS ARE CONSUMABLES MAY BE ALLOWED AS APPLIED FOR WITH CUMALATIVE VALUE UP TO 2 % OF FOB VALUE 17,19,24,26,34,46,51,55,64,67,85,86,89,94,118 3. REST OF THE IMPORT ITEMS MAY BE ALLOWED AS APPLIED FOR RA concerned may take suitable consequential action accordingly.	

Case No.	142 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000113AM25
RA File Number	03AX04006156 AM24

Licence No and Date	0311032853/05/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 05.07.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	143 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	JAIN RESOURCE RECYCLING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000233AM25
RA File Number	04AX04000022 AM25
Licence No and Date	0411007267/15/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit a certificate of analysis either from the supplier or customs-authorized laboratory on the availability of lead content in the imported lead scrap (rink). The case stands deferred.	

Case No.	144 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024

and Date	
HQ File Number	HQRNORM APPLY 00000256AM25
RA File Number	03AX04000176 AM25
Licence No and Date	0311033054/15/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 05.07.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	145 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000341AM25
RA File Number	06AX04000018 AM25
Licence No and Date	0611002622/19/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 05.08.2024, as under: T.E Recommendation: As applied, with 5% Wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	146 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved

Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000347AM25
RA File Number	03AX04000125 AM25
Licence No and Date	0311033248/22/04/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/107/2019-TSW dated 29.07.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	147 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	MEHTA TUBES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000453AM25
RA File Number	03AX04005710 AM24
Licence No and Date	0311033399/26/04/2024
Norms Committee Decision: Sh. Jayesh Morakhia (Managing Director), Sh. Vivek Bhangare (Chief Logistic Executive), from M/s MEHTA TUBES LIMITED attended the Personal Hearing and explained their case in detail. The Committee considered the case as per agenda and asked the firm to provide certain documents for better understanding of the case. The case stands deferred.	

Case No.	148 / NC/2/MEET/Jul/202425/6
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Case Status	Case Deferred
Party Name	VINAYAKA INDUSTRIAL ENTERPRISES,
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000519AM25
RA File Number	07AX04000148 AM25
Licence No and Date	0711011211/02/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	149 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000527AM25
RA File Number	03AX04000526 AM25
Licence No and Date	0311033548/02/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47011/112/2020-TSW dated 05.07.2024, as under: Note: The written recommendation as given by (DPIIT) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	150 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	AAMOR INOX LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000537AM25

RA File Number	05AX04000050 AM25
Licence No and Date	0511025295/03/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. The case stands deferred.	

Case No.	151 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	MICAPLY
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000538AM25
RA File Number	56AX04000031 AM25
Licence No and Date	5611002924/03/05/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
V. Quantity of export items in Nos. also in addition to its weight.

The case stands deferred.

Case No.	152 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	NORDEX INDIA MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000564AM25
RA File Number	07AX04000116 AM25
Licence No and Date	0711011236/06/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	153 / NC/2/MEET/Jul/202425/6										
Case Status	Case Approved										
Party Name	NUEVOSOL ENERGY PRIVATE LIMITED										
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024										
HQ File Number	HQRNORM APPLY 00000565AM25										
RA File Number	09AX04000068 AM25										
Licence No and Date	0911007185/06/05/2024										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 05.08.2024, as under:											
<table><tr><th>SL NO</th><th>ITEM OF EXPORT</th><th>QUANTITY</th><th>ITEM OF IMPORT</th><th>WASTAGE TO BE RECOMMENDED</th></tr><tr><td>1</td><td>GF10 WIND DEFLECTOR MW <69"</td><td>400 NOS</td><td>PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM ALLOY COATED STEEL COILS (TRIM</td><td>1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT</td></tr></table>		SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE RECOMMENDED	1	GF10 WIND DEFLECTOR MW <69"	400 NOS	PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM ALLOY COATED STEEL COILS (TRIM	1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT
SL NO	ITEM OF EXPORT	QUANTITY	ITEM OF IMPORT	WASTAGE TO BE RECOMMENDED							
1	GF10 WIND DEFLECTOR MW <69"	400 NOS	PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM ALLOY COATED STEEL COILS (TRIM	1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT							

				EDGE COILS) - 0.56 MM THICKNESS.	PRODUCT
2	GF10 WIND DEFLECTOR MW 77-82"	1300 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.56 MM THICKNESS.	1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
3	GF10 WIND DEFLECTOR MW 82-87"	5000 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.56 MM THICKNESS.	1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
4	GF10 WIND DEFLECTOR MW 87-92"	10000 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.56 MM THICKNESS.	1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
5	GF10 WIND DEFLECTOR MW 92-97"	7500 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.56 MM THICKNESS.	1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
6	GF10 WIND DEFLECTOR MW 97-100"	1300 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.56 MM THICKNESS.	1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
7	GF10 BALLAST RAIL	64000 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.56 MM THICKNESS.	1.11 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
8	GF10 SR, MW 45-52"	1500 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM M ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.80 MM THICKNESS	1.10 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
9	GF10 NR	4500 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM M ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.80 MM THICKNESS	1.10 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
10	GF10 MR, MW 45-52", RS 17"	2100 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM M	1.10 KG/KG ON THE NET WEIGHT OF

				ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.80 MM THICKNESS	THE EXPORT PRODUCT
11	GF10 SR, MW 39-45"	3000 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM M ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.80 MM THICKNESS	1.10 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
12	GF10 MR, MW 39-45", RS 10/13	24500 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM M ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.80 MM THICKNESS	1.10 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
13	GF10 MR, MW 39-45", RS 17	8400 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM M ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.80 MM THICKNESS	1.10 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT
14	GF10 MR, MW 45-52", RS 10/13"	6200 NOS		PRIME SKIN PASSED ZINC ALUMINIUM MAGNESIUM M ALLOY COATED STEEL COILS (TRIM EDGE COILS) - 0.80 MM THICKNESS	1.10 KG/KG ON THE NET WEIGHT OF THE EXPORT PRODUCT

RA concerned may take suitable consequential action accordingly.

Case No.	154 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000567AM25
RA File Number	03AX04000544 AM25
Licence No and Date	0311033615/06/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	155 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	TAG CORPORATION
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000592AM25
RA File Number	04AX04000091 AM25
Licence No and Date	0411007380/08/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	156 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000617AM25
RA File Number	03AX04000603 AM25
Licence No and Date	0311033690/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	157 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	TRONTEK ELECTRONICS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000632AM25
RA File Number	05AX04000381 AM25
Licence No and Date	0511025403/09/05/2024

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	158 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	REAL ENGINEERING
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000639AM25
RA File Number	24AX04000055 AM25
Licence No and Date	2411003518/09/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	159 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	ENRX PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000685AM25
RA File Number	07AX04000197 AM25
Licence No and Date	0711011280/13/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	160 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024

HQ File Number	HQRNORM APPLY 00000739AM25
RA File Number	05AX04000460 AM25
Licence No and Date	0511025546/15/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	161 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	ROSENBERGER INTERCONNECT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000766AM25
RA File Number	05AX04000483 AM25
Licence No and Date	0511025575/16/05/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (DPIIT) via mail vide U.O No. P-47014/91/2022-TSW dated 18.06.2024, as under: I. Quantity of import items at S No. 1 to 3, 5 to 7, 9 to 11, 13 to 15, 17 to 19, 21 to 23, 25 to 27, 29 to 31, 33 to 35, 37 to 39, 41 to 43, 45 to 47, 49 to 51, 53 to 55 & 57 to 59 may be allowed on net to net basis with accountability clause. II. Quantity of import items at SI. No. 4, 8, 12, 16, 20, 24, 28, 32, 36, 40, 44, 48, 52, 56 & 60 may be allowed as 1.02 Mtr/Mtr. content in the respective export items. RA concerned may take suitable consequential action accordingly.	

Case No.	162 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000902AM25
RA File Number	03AX04000867 AM25

Licence No and Date	0311034125/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	163 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	BLUE HAT SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000915AM25
RA File Number	07AX04000282 AM25
Licence No and Date	0711011378/27/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	164 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	CONSOLIDATED COIN COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000959AM25
RA File Number	05AX04000582 AM25
Licence No and Date	0511025746/28/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	165 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED

Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000967AM25
RA File Number	03AX04000953 AM25
Licence No and Date	0311034188/28/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	166 / NC/2/MEET/Jul/202425/6			
Case Status	Case Approved			
Party Name	ELECTRO COPPER & ALLOYS MFG . CO			
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024			
HQ File Number	HQRNORM APPLY 00000973AM25			
RA File Number	02AX04000058 AM25			
Licence No and Date	0211006626/28/05/2024			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 05.08.2024, as under:				
SL NO	EXPORT ITEM	QUANTITY	ITEM OF IMPORT	QUANTITY TO BE ALLOWED
1	Copper Equipment for submerged Arc Furnace : BUS TUBE : 130 NOS.(780 mtrs.)	10920.00 KGS	Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
2	Copper Equipment for submerged Arc Furnace : Equalizer Plates : 24 NOS.	1880.00 KGS	Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
3	Copper Equipment for submerged Arc Furnace : Air Cooled Flexible - 148 NOS.	6200.00 KGS	Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
4	Copper Equipment for	3590.00	Electrolytic	1.05 KGS/KGS ON THE NET WEIGHT

	submerged Arc Furnace : Transformer Flexible - 38 NOS.	KGS	Copper Cakes	OF THE EXPORT PRODUCT.
5	Copper Equipment for submerged Arc Furnace : Contact Clamp- 38 NOS.	10540.00 KGS	Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
6	Copper Equipment for submerged Arc Furnace : BUS TUBE : 100 NOS.	68.00 KGS	Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
7	Copper Equipment for submerged Arc Furnace : Equalizer Lug Plates - 144 NOS.	1350.00 KGS	Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.
8	Copper Equipment for submerged Arc Furnace : WALL PLATE - 36 NOS.	1440.00 KGS	Electrolytic Copper Cakes	1.05 KGS/KGS ON THE NET WEIGHT OF THE EXPORT PRODUCT.

RA concerned may take suitable consequential action accordingly.

Case No.	167 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	GRIPON FASTENERS
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000983AM25
RA File Number	03AX04000987 AM25
Licence No and Date	0311034213/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	168 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	VON ROLL (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000988AM25
RA File Number	07AX04000202 AM25
Licence No and Date	0711011419/29/05/2024

Norms Committee Decision:

The Committee considered the case as per the agenda and decided to ratify the ad-hoc norms as per the committee report after the plant visit of M/s Von Roll (India) Pvt. Ltd., Bangalore on **16th May 2024**. Following are the recommendations for ratification of licenses:

SI.No.	Item of Export	Quantity of Export	Item of Import	Quantity of Import
1	I. INSULATED ALUMINIUM COIL(PREFORMED COIL)/ FORM WOUND COIL STATOR COIL/ STD/INVERTED STATOR COIL	1 Nos	I. ALUMINIUM EC ROD OR CC COPPER WIRE ROD II. MICA TAPE, GLASS FABRIC TAPE, CONDUCTIVE TAPE OF REL MATERIAL, EPOXY TAPE,POLYESTER ADHESIVE TAPE OF REL THICKNESS	I. 1.02 KG/KG ALUMINIUM CONTENT OR COPPER CONTENT IN EXPORT PRODUCT. II. 1.05 SQ METER /SQ METER CONTENT IN EXPORT

RA concerned may take suitable consequential action accordingly.

Case No.	169 / NC/2/MEET/Jul/202425/6
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Case Status	Case Deferred
Party Name	OASIS CONNECTIVITY PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00000998AM25
RA File Number	05AX04000540 AM25
Licence No and Date	0511025794/29/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	170 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001035AM25
RA File Number	07AX04000324 AM25
Licence No and Date	0711011445/31/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	171 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001085AM25
RA File Number	34AX04000184 AM25
Licence No and Date	3411005009/04/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	172 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	BLUMET TUBES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001092AM25
RA File Number	08AX04000292 AM25
Licence No and Date	0811011735/04/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	173 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001109AM25
RA File Number	03AX04001088 AM25
Licence No and Date	0311034376/05/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	174 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	TRASCCON INTERCONNECTION SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001110AM25
RA File Number	07AX04000314 AM25
Licence No and Date	0711011471/05/06/2024

Norms Committee Decision:

Case deferred for the comments of TE

Case No.	175 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	KEI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001161AM25
RA File Number	05AX04000716 AM25
Licence No and Date	0511025937/06/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	176 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	POLYCAB INDIA LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001171AM25
RA File Number	03AX04001134 AM25
Licence No and Date	0311034436/07/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	177 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024

HQ File Number	HQRNORM APPLY 00001200AM25
RA File Number	03AX04001146 AM25
Licence No and Date	0311034470/10/06/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	178 / NC/2/MEET/Jul/202425/6
Case Status	Case Approved
Party Name	PARAMJYOTI MOVERS PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001470AM25
RA File Number	06AX04000107 AM25
Licence No and Date	0611002770/21/06/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (Tec-1) dated 05.08.2024, as under:	
T.E Recommendation: As applied, with 5% Wastage. RA concerned may take suitable consequential action accordingly.	

Case No.	179 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	ALLEIMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001555AM25
RA File Number	08AX04000457 AM25
Licence No and Date	0811011939/26/06/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	180 / NC/2/MEET/Jul/202425/6
Case Status	Case Deferred
Party Name	ARDEE INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 2/ MEET/ Jul/ 202425/ 6 and 06/08/2024
HQ File Number	HQRNORM APPLY 00001753AM25
RA File Number	05AX04000664 AM25
Licence No and Date	0511026495/05/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Offline cases:

1. M/s HI TECH STAINLESS WORLD

Advance Authorization No. **0311017128** Dated **11.08.2022**

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 06.08.2024, as under:

Sl No	M-1
Applicant's name/ License No.	M/S. HI TECH STAINLESS WORLD AA. No. <u>0311017128</u> Dated 11-08-2022
HQ/RA File No.	HQRNORMAPPLY00002605AM23
Export Item	Stainless Steel Semi Finished Design Perforated Strips/Sheets/Coils/Cut Coils Grade 202/304/304H/310/316/316H/410/409/430/2205/347/347H (Net content of Stainless Steel ExStock/Secondary

	Seamless Pipe/Tube 83.54 M
QUANTITY	83.54 MTS
ITEM OF IMPORT	Stainless Steel Secondary Ex-Stock Seamless Pipe/Tube Grade 202/304/304H/310/316/316H/410/409/430/2205/347/347H
QUANTITY APPLIED	543.01 MTS
Quantity TO BE ALLOWED	5.01 Kg/Kg net content of the export product after taking 1/3rd recovery from scrap.

Note: No repeat license will be issued by RLA. Suppose the firm wants to apply fresh AA on a similar imported raw material for a similar export product with the same wastage. In that case, the NORMS Committee at DGFT, New Delhi will have to examine the application.

RA concerned may take suitable consequential action accordingly.

2. M/s POWERGEAR LIMITED

Advance Authorization No. **0710054822** Dated **06/12/2007**

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of (TEC-3) dated 02.08.2024, as under:

Sl No	Applicant's name/ License No.	HQ/RA File No.	Recommendation BY T.E
M-2	M/S. POWERGEAR LIMITED AA. No. 0710054822 Dated 06/12/2007	RA. F.NO. 07/24/040/00591AM08	Export Product- Add "GCB" in description of Export Product. Import Item- 1 to 6, 8, 9, 18 to 22 & 24 to 58 - Net to net as per GN4. Import Item- 7, 11 to 17- Net to net as per GN4. Import Item- 10- Net content in Export Product + 1% wastage

			Import Item- 23- Deleted as not part of Export Product. Note: Spares, if any, may be allowed as per policy for import of spares
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RA concerned may take suitable consequential action accordingly.